

(e) Does not arise.

[English]

Impact assessment of Ravva Oil and Gas Field

33. SHRI G.M.C. BALAYOGI:

SHRI D. VENKATESHWARA RAO:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in view of the blow out in the oil well at Pasarlapudi in Andhra Pradesh, the joint venture company of Australia has asked the National Environmental Engineering Research Institute to conduct an environmental impact assessment for the Ravva Oil and Gas Field coming up in the same State;

(b) whether the studies to be undertaken by NEERI also aim at assessing the existing environmental status of the project area to identify the positive and negative impacts due to the proposed developments and to suggest measures for mitigating the adverse impact;

(c) if so, whether any studies have been made in this regard so far; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) No, Sir. The project proponents have approached NEERI for conducting an environmental impact assessment study for the phase II development of the Ravva offshore oil and gas fields. The proposal has no relevance to the blow out in the oil well at Pasarlapudi.

(b) Yes, Sir.

(c) Studies with respect to the proposed development have not been initiated.

(d) Does not arise.

[Translation]

Shortage of Urea

34. SHRI MOHAN SINGH (DEORIA): Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) Whether the farmers in all the States are facing a lot of difficulties in getting sufficient urea for this Rabi crop and have to purchase it from black market;

(b) if so, the reasons therefor; and

(c) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b) The availability of urea in the country, which is under price and movement controls, has been adequate with reference to the assessed demand of the State as reflected in the allocations made for the current Rabi season under the Essential Commodities Act,

1955 (ECA) except for temporary and localised shortages in some States. These shortages arose due to low opening stocks for Rabi 1994-95, changes in the demand pattern induced by favourable meteorological conditions, production cutbacks in some units and occasional slippages in the arrivals of vessels as well as movement problems.

Although balanced distribution of urea within the States is the responsibility of the State Governments concerned, the occasional localised shortages experienced during the current Rabi season have been promptly met by rushing supplies from alternative sources. Under Essential Commodities Act 1955, the powers of enforcement in regard to black marketing and other unfair trade practices in fertilisers vest in the State Governments.

The improved overall availability of urea in the field has been able to support 5% increase in the sales during the period from 1.10.94 to 31.1.95 as compared to the corresponding period of the last Rabi season.

(c) The following steps have been taken to improve the availability of urea during the current Rabi season:

(i) The indigenous production of urea has been optimised by deferment of the shutdowns and revival of production in the 3 closed sick units of Hindustan Fertiliser Corporation Limited (HFC) and Fertiliser Corporation of India (FCI).

(ii) The pace of arrival of imported urea has been stepped up and its handling at ports has been expedited.

(iii) The despatches of urea from plants/ports have been accelerated.

(iv) Monthly despatches of urea have been programmed in consultation with the State Governments and the supplies have been intensively monitored to ensure timely and equitable distribution of the available material in conformity with the current demand of the States.

[English]

Super Bazar

35. SHRI JEEWAN SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names of the new suppliers introduced in the household, footwear and furniture department of the Super Bazar during the last 12 months, month-wise;

(b) the reasons for adding these items particularly when the Super Bazar had on its inventory those items from the established and reputed manufacturers;

(c) whether a steel almirah by the brand name 'Llyod' was introduced few months back;

(d) whether the almirah has been found of sub-standard quality; and

(e) if so, the reasons therefor and the action taken against guilty officials?

(c) Yes, Sir.

(d) Yes, Sir.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) The information is given in the enclosed Statement.

(b) Introduction of new item is a normal trading practice and is allowed keeping in view the availability of range of items for consumer demands and their preference.

(e) In order to ensure quality standards, checks/ inspections are carried by Quality Control wing of Super Bazar and it was during one such check that it was found that the Almirah supplied by M/s. 'Lloyd' were not meeting the specifications approved for the supply. The supplies had been stopped forthwith and on the goods supplied by them 5% penalty to the cost value has been imposed.

Statement

List of Suppliers introduced between Feb. 94 to Jan. 95.

S.No.	Name of Supplier	Introduced on	Name of Deptt.
1.	M/s Zypher Shoe Factory	28.2.94	Footwear Deptt.
2.	M/s Charamkala Audhogyic Utpadan Sehakari Samiti Ltd.	2.2.94	-do-
3.	M/s Lloyd Safe Co.	21.4.94	Furniture Deptt.
4.	M/s Bhargava & Bhargava	7.12.94	-do-
5.	M/s Vital Display System Co.	9.11.94	-do-
6.	M/s Shivam Agencies	23.3.94	House Hold Deptt.
7.	M/s Federal Agencies	-do-	-do-
8.	M/s Beebay Enterprises	-do-	-do-
9.	M/s Mansarover Industries	-do-	-do-
10.	M/s Sumati Teflok Coatings	15.4.94	-do-
11.	M/s Emiclays	1.6.94	-do-
12.	M/s Sweet Home Appliances Pvt. Ltd.	-do-	-do-
13.	M/s Orient General Industries Ltd.	-do-	-do-
14.	M/s K.S. Agencies	15.6.94	-do-
15.	M/s Plazacable Electric Pvt. Ltd.	17.8.94	-do-
16.	M/s Prexton Cables India	31.8.94	-do-
17.	M/s Singer India Ltd.	21.9.94	-do-
18.	M/s Sehgal Sons Mktg. Pvt. Ltd.	-do-	-do-
19.	M/s Devi Dyal Aluminium Inds. Pvt. Ltd.	-do-	-do-
20.	M/s Suvudha Appliances	28.9.94	-do-
21.	M/s Delhi Plastic Emporium	30.11.94	-do-
22.	M/s Krishna Trading Co.	-do-	-do-
23.	M/s Dolphin Electric	7.12.94	-do-
24.	M/s Abhinav Enterprises	28.9.94	-do-

Dahod Workshop

36. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) the cost of a new wagon supplied by Private Wagon Builder and Rehabilitation cost of wagon in Dahod workshop;

(b) if rehabilitation of wagons is economical in comparison to trade, the action being taken to increase the out turn of Dahod workshop;

(c) if so, the details thereof; and

(d) if not, the reason therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Rehabilitation cost of Box (Vaccum Air Brake) type wagon in Dahod Workshop is about Rs. 2.50 lacs. This type of wagon has not been manufactured/ supplied by the Private Wagon Builders for the past ten years.

(b) Comparison in cost is not possible as old Box wagons are being rehabilitated only in Railway workshops and not by trade and also no new Box wagons are being procured from trade. Outturn of rehabilitation is dependent on the arisings of old Box wagons requiring rehabilitation.

(c) and (d) Do not arise.